Extra-judicial killings in Uttar Pradesh

1131. SHRI NEERAJ SHEKHAR:

SHRIMATI CHHAYA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether United Nations human rights experts have expressed concern recently about extra-judicial killings since 2017 by Uttar Pradesh police and have sought inquiries by Central Government;

- (b) if so, the details thereof, case-wise;
- (c) the response of Government thereto; and
- (d) the details of inquiry initiated by Central Government, case-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS-RAJ GANGARAM AHIR): (a) to (d) As per the Seventh Schedule to the Constitution, 'Police' and 'Public Order' are State subjects and the responsibility of maintaining law and order, including registration, investigation, and prosecution of crimes, protection of life and property, etc. rests primarily with the respective State Governments.

Crimes against women

†1132. SHRIMATI CHHAYA VERMA: CH. SUKHRAM SINGH YADAV: SHRI NEERAJ SHEKHAR: SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that because of laxity in taking steps to prevent crimes against women and girls in Delhi, the required success in curbing the crimes is not forthcoming thereby boosting the morale of the criminals;

(b) the details of the crimes against women and girls during last three years; and

(c) the percentage of success achieved in getting the criminals committing various crimes against women punished during the last three years?

†Original notice of the question was received in Hindi.

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) The various measures taken by Delhi Police to reduce crimes against girls and women include dynamic identification of crime-prone areas and deployment of police resources including pickets, foot patrolling, PCR Vans and Emergency Response Vehicles (ERVs) to enhance visibility and prevent crime against women, dedicated Women Helpline No.1091, exclusive Women Help Desk in Police Stations, anti-stalking services for women, stationing all women PCR vans in vulnerable areas, concerted against consuming alcohol in public places, informing civic agencies regarding dark patches for rectification, self-defence training for women/girls, gender sensitization sessions for boys in schools and colleges and special drives against tinted glasses in public transport vehicles.

(b) Details of cases of crime against women and girls reported to Delhi Police during the last three years and the current year (upto 15.01.2019) are as under:

Year	Number of cases of crime against women & girls reported	
2016	11295	
2017	9084	
2018	9626	
2019	243	
(upto 15.01.2019)		

(c) As reported by Delhi Police, the percentage achieved in Conviction Rate of crime against women and girls cases during 2017 and 2018 is delayed due to modification/ verification of proforma issued by NCRB. However, the Conviction Rate achieved in the said cases during the years 2014, 2015, 2016 is as under:

Crime Head	Year		
	2014	2015	2016
Rape	34.50%	29.73%	26.62%
Molestation	39.55%	43.26%	35.17%
Dowry Death	38.57%	53.12%	52.63%
Sexual Harassment	39.62%	45.56%	32.91%
Cruelty by Husband	18.48%	24.42%	10.76%